

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70661 of 2016-CU[DB]

(Arising out of Order-in-Original No.18/Commr./ST/GZB/2015-16 dated 28/03/2016 passed by Commissioner of Customs, Central Excise & Service Tax, Ghaziabad)

M/s Kruti Techno Engineering Pvt. Ltd.Appellant

(26/2, South Side G.T. Road, Ghaziabad U.P.)

VERSUS

Commissioner of Central Excise

& Service Tax

....Respondent

(Ghaziabad, U.P.)

WITH

Service Tax Appeal No.70662 of 2016-CU[DB]

(Arising out of Order-in-Original No.18/Commr./ST/GZB/2015-16 dated 28/03/2016 passed by Commissioner of Customs, Central Excise & Service Tax, Ghaziabad)

M/s Manish Kumar YadavAppellant

(26/2, South Side G.T. Road, Ghaziabad U.P.)

VERSUS

Commissioner of Central Excise

& Service Tax

....Respondent

(Ghaziabad, U.P.)

APPEARANCE:

Absent on Call, for the Appellant

Shri Rajeev Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO._ 70762-70763/2019

Date of Hearing : 09.04.2019
Date of Decision : 09.04.2019

PER: ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been sent to them well in advance.

2. We also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates. It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks